

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 85 of 2004

(In OA No. 718 of 2004)

Jabalpur, this the 29th day of October, 2004

1. Union of India, through its Secretary, Ministry of Tourism and Culture, New Delhi.
2. The Director General of Archaeology, Survey of India, New Delhi.
3. The Superintendent Archaeologist, Survey of India, Bhopal

APPLICANTS

VERSUS

Gangaram Sahu, S/o late Khem Chand Sahu, aged about 54 years, R/o H.No.371, Regiment Road, Near Strong Future School, Sahajanabad, Bhopal(M.P.)

RESPONDENTS

O R D E R (in circulation)

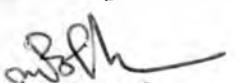
By M.P. Singh, Vice Chairman -

This review application has been filed to review the order passed by the Tribunal on 2.9.2004 in OA No.718/2004.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicants. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. A review petition, it must be remembered has a limited purpose and cannot be allowed to be an appeal in disguise. (See- Parson Devi Vs. Sumitri Devi and Others JT 1997(8) SC 480)

3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman